

The Members then stood in silence for a short while

11.02 hrs.

PAPERS LAID ON THE TABLE

Annual Report of and Review on the working of the University of Delhi, Delhi University of Hyderabad, Hyderabad for 1988-89 etc.

[English]

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAJMAN-GAL PANDE): I beg to lay on the Table:-

- (1) A copy of the Notification No. G.S.R. 554 (Hindi and English versions) published in Gazette of India dated the 25th August, 1990 containing corrigendum to the Notification No. G.S.R. 39, dated the 20th January, 1990. [Placed in Library. See No. LT—2231/91]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi, for the year 1988-89.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of University of Delhi, for the year 1988-89.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT—2232/91]
- (4) (i) A copy of the Annual Report

(Hindi and English versions of the University of Hyderabad, Hyderabad, for the year 1989-90.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Hyderabad, Hyderabad, for the year 1989-90.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

Major ports (Regulation of Entry, Stay, Movement and Exit of vessels) Amendment Rules, 1990 and Notifications under major Port Trusts Act, 1963 etc. and report of and Review on the working of Betwa River Board, Jhansi for the year 1989-90 etc.

THE MINISTER OF STEEL AND MINES (SHRI ASHOKE KUMAR SEN) on behalf of Shri Manubhai Kotadia I beg to lay on the Table:-

- (1) A copy of the Major Ports (Regulation of Entry, Stay, Movement and Exit of Vessels) Amendment Rules, 1990 (Hindi and English versions) Published in Notification No. G.S.R. 47(E) in Gazette of India dated the 24th January, 1991, under sub-section (2B) of section 6 of the Indian Ports Act, 1908. [Placed in Library. See No. LT—2217/91]
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:-

- (i) G.S.R. 20(E) published in Gazette of India dated the 11th January, 1991 approving the amendments to the Bombay Port Trust Docks Bye-Laws.
- (ii) G.S.R. 21(E) published in Gazette of India dated the 11th January, 1991 approving the amendments to the Madras Port Trust (General Insurance Fund) Regulations, 1980.
- (iii) G.S.R. 39(E) Published in Gazette of India dated the 21st January, 1991 approving the Calcutta Port Trust Pensioners Payment of Pension (Nomination) Regulation, 1991.
- (iv) G.S.R. 61(E) published in Gazette of India dated the 8th February, 1991 approving the amendments to the Bombay Port Trust Docks Bye-Laws, 1990.
- (v) G.S.R. 940(E) published in Gazette of India dated the 7th December, 1990 approving the New Mangalore Port Trust Employees' (Recruitment, Seniority and Promotion) Third Amendment Regulations, 1990.
- (vi) G.S.R. 945(E) published in Gazette of India dated the 12th December, 1990 approving the Jawaharlal Nehru Port Trust Employees (Welfare Fund) Regulations, 1990.
- (vii) G.S.R. 636(E) published in Gazette of India dated the 13th July, 1990 approving the Calcutta Port Trust Employees (other than Haldia Dock Complex) (Recruitment, Seniority and Promotion) Third Amendment Regulations, 1990. [Placed in Library. See No. LT—2218/91]
- (3) A copy of the Merchant Shipping (Form of Certificate of Insurance for Civil Liability for Oil Pollution Damage) Amendment Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 774 in Gazette of India dated the 29th December, 1990 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT—2219/91]
- (4) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 1989-90 along with Audited Accounts
- (5) A Statement (Hindi and English versions) regarding (a) Review by the Government on the working of the Betwa River Board, Jhansi, for the year 1989-90; (b) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library. See No. LT—2220/91]
- (6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust for the year 1989-90.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Paradip Port Trust for the year 1989-90.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above. [Placed in Library. *See* No. LT—2221/91]
- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, Panambur, for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working new Mangalore Port Trust Panambur, for the year 1989-90.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above. [Placed in Library. *See* No. LT—2222/91]
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 1989-90 along with Audited Accounts
- (ii) A statement (Hindi and English versions) (i) regarding Review by the Government on the working of the National Institute of Hydrology,

Roorkee, for the year 1989-90 and (ii) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. *See* No. LT—2223/91]

Annual Report of and Review on the Working of the Steel Authority of India Ltd. and Visakhapatnam Steel Plant Limited, Visakhapatnam for the Year 1989-90

THE MINISTER OF STEEL AND MINES
(SHRI ASHOKE KUMAR SEN): I beg to lay
on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government on the working of the Steel Authority of India Limited, New Delhi, for the year 1989-90.
- (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. *See* No. LT—2334/91]
- (b) (i) Review by the Government on the working of the Visakha-

- | | | |
|--|---------|---|
| <p>patnam Steel Plant (Rashtriya Ispat Nigam) Limited, Visakhapatnam for the year 1989-90.</p> | (2) (i) | A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research Institute, Bangalore, for the year 1989-90 |
| <p>(ii) Annual Report of the Visakhapatnam Steel Plant (Rashtriya Ispat Nigam) Limited, Visakhapatnam, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.</p> | (ii) | A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Plywood Industries Research Institute, Bangalore, for the year 1989-90. |
| <p>(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—2235/91]</p> | (iii) | A copy of the Annual Accounts (Hindi and English versions) of the Indian Plywood Industries Research Institute, Bangalore, for the year 1989-90 together with Audit Report thereon. [Placed in Library. See No. LT—2237/91] |

Notification under the Environment Protection Act, 1986; Annual Report of and Review on the working of the Indian Plywood Industries Research Institute, Bangalore for 1989-90

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI MANEKA GANDHI): I beg to lay on the Table—

- (1) A copy of the Notification No. S.O. 936 (E) (Hindi and English versions) published in Gazette of India dated the 7th December, 1990 making certain amendments to Notification No. S.O. 728 (E) dated the 21st July, 1987 issued under section 12 and 13 of the Environment (Protection) Act, 1986. [Placed in Library. See No. LT—2236/91]

Annual Report and Audited Accounts of the Centre for Development of Telematics for the year 1988-89

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (DR. SANJAY SINGH): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics for the year 1988-89 along with the Audited Accounts. [Placed in Library See No. LT—2224/91]

Annual Report of the Press Council of India, Annual Report and Review on the Working of Children's Film Society, Bombay for 1989-90 etc.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MIN-

ISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Press Council of India for the year 1989-90 along with Audited Accounts.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—2238/91]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, Bombay, for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Children's Film Society, Bombay, for the year 1989-90.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT—2239/91]
- (5) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Rehabilitation Plantations Limited, Punalur, for the year 1989-90 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT—2240/91]

Employees family Pension (Second Amendment) Scheme, 1990; Annual Report of and Review of the working of the National Institute of Rehabilitation Training and Research, Cuttack for 1989-90 etc.

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): I beg to lay on the Table:-

- (1) A copy of Employees' Family Pension (Second Amendment) Scheme, 1990 (Hindi and English versions) published in Notification No. G.S.R. 29 in Gazette of India dated the 12th January, 1991 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. [Placed in Library. See No. LT—2241/91]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rehabilitation Training and Research, Chuttack, for the Year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Rehabilitation Training and Research, Cuttack, for the year 1989-90.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT—2242/91]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehra Dun, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Visually Handicapped, Dehra Dun, for the year 1989-90.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library. See No. LT—2243/91]

Annual Report of and Review on the Working of the Punjab Land Development and Reclamation Corporation Limited, Chandigarh for 1982-83, 1983-84 and 1984-85 alongwith the audited accounts thereof and State Farms Corporation of India Ltd., New Delhi for the year 1989-90 etc. etc.

THE MINISTER OF STATE IN THE DEVELOPMENT OF AGRICULTURE AND CO-OPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHAND BHAI SHAH): I beg to lay on the Table.

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 read with clause (c) (iv) of the Proclamation dated the 11th January, 1987 issued by the President in relation to the State of Punjab:—
- (a) Review by the Government on the working of the Punjab Land Development and Reclama-

tion Corporation Limited, Chandigarh, for the years 1982-83, 1983-84 and 1984-85.

- (b) (i) Annual Report of the Punjab Land Development and Reclamation Corporation Limited, Chandigarh, for the year 1982-83 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (ii) Annual Report of the Punjab Land Development and Reclamation Corporation Limited, Chandigarh, for the year 1983-84 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (iii) Annual Report of the Punjab Land Development and Reclamation Corporation Limited, Chandigarh, for the year 1984-85 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above [Placed in Library. See No. LT—2225/91]
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi, for the year 1989-90.
- (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1989-90 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—2226/91]
- (b) (i) Review by the Government on the working of the National Seeds Corporation Limited, New Delhi, for the year 1989-90.
- (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT—2227/91]
- (5) A copy each of the following papers (Hindi and English versions) under sub-section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1989-90.
- (ii) Report of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—2228/91]
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1989-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1989-90 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Development Corporation, New Delhi, for the year 1989-90.
- (7) A statement (Hindi and English versions) showing reason for delay in laying the papers mentioned at (6) above. [Placed in Library. See No. LT—2229/91]
- (8) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the National Horticulture Board for the year

1989-90 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT—2230/91]

- (9) A copy of the notification No. S.O. 113(E) (Hindi and English versions) published in Gazette of India dated the 19th February, 1991 making certain amendments to Notification No. G.S.R. 78(E) dated the 30th January, 1986 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—2244/91]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1989-90 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1989-90.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above. [Placed in Library. See No. LT—2245/91]

Report of the Comptroller and Auditor General of India for the year 1990 in respect of National Thermal Power Corporation Limited.

THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI): On behalf of Shri Babanrao Dhakne, I beg to lay on the Table a copy of the Report (Hindi and English versions) of the comptroller and Auditor

General of India for the year 1990 (No.4 of 1990) Union Government—(Commercial)—National Thermal Power Corporation Limited under article 151 (i) of the Constitution. [Placed in Library. See No. LT—2246/91]

Annual Report of and Review on the working of the National Academy of Sciences, Allahabad alongwith Audited Accounts for 1989-90 etc.

[English]

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): I beg to lay on the Table—

- (1) (i) A copy of the annual Report (Hindi and English versions) of the National Academy of Sciences, Allahabad, for the year 1989-90 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Academy of Sciences, Allahabad, for the year 1989-90. [Placed in Library. See No. LT—2247/91]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Calcutta, for the year 1989-90 alongwith Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Association for the Cultivation of Science, Calcutta, for the year 1989-90. [Placed in Library. See No. LT—2248/91]

Notification under the Banking Companies (Acquisition and Transfer of undertaking) Act 1970 and Notifications under the Finance Act, 1979, Income Tax Act, 1961 etc. etc.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVJAY SINGH): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—

- (i) The UCO Bank Officer Employees' (Conduct) Amendment Regulations, 1990 published in Gazette of India dated the 8th December, 1990.
- (ii) Corrigendum to Notification No. G.S.R. 1/89 published in Gazette of India dated the 8th December, 1990. [Placed in Library. See No. LT—2249/91]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—

- (i) The Andhra Bank Officer Employees' (Conduct) Amendment Regulations, 1990 published in Notification No. 666/20/Legal/199 in Gazette of India dated the 26th October, 1990. [Placed in Library. See No. LT—2250/91]

- (ii) The Punjab and Sind Bank Officer Employees' (Conduct) Amendment Regulations, 1990 published in Notification No. PSB/STAFF/DAC/MISC/63 in Gazette of India dated the 21st November, 1990. [Placed in Library. See No. LT—2251/91]

- (3) A copy each of the following Notifications (Hindi and English versions) under section 41 of the Finance Act, 1979:—

- (i) G.S.R. 4 (E) published in Gazette of India dated the 2nd January, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Bernard Dowiyogo, President of the Republic of Nauru and nine members of the delegation who visited India from the 30th December, 1990 to the 3rd January, 1991, from the payment of foreign travel tax.
- (ii) G.S.R. 18 (E) published in Gazette of India dated the 10th January, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Pertti Paasio, Minister for Foreign Affairs of Finland and eight members of the delegation who visited India from the 12th to the 15th January, 1991 from the payment of foreign travel tax.
- (iii) G.S.R. 31(E) published in Gazette of India dated the 16th January, 1991 together with an explanatory memorandum regarding exemption to His Excellency the President of

- Romania and ten members of the delegation who visited India from the 19th to the 20th January, 1991 from the payment of the foreign travel tax.
- (iv) G.S.R. 32(E) published in Gazette of India dated the 16th January, 1991 together with an explanatory memorandum regarding exemption to His Highness Prince Clause and Crown Prince Willem Alexander of Netherlands and three members of the delegation who visited India from the 11th to the 21 January 1991, from the payment of foreign travel tax.
- (v) G.S.R. 45(E) published in Gazette of India dated the 24th January, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Maumoon Abdul Gayoom, President of the Republic of Maldives and twenty members of the delegation who visited India from the 25th to the 27th January, 1991 from the payment of foreign travel tax.
- (vi) G.S.R. 59(E) Published in Gazette of India dated the 7th February, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Abdul Wakil, Foreign Minister of the Republic of Afghanistan and three members of the delegation who visited India from the 7th to the 9th February, 1991, from the payment of foreign travel tax. [Placed in Library. See No. LT—2252/91]
- (4) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
- (i) The Income-tax (First Amendment) Rules, 1991 published in Notification No. S.O. 9(E) in Gazette of India dated the 7th January, 1991.
- (ii) The Income-tax (Second Amendment) Rules, 1991 published in Notification No. S.O. 16(E) in Gazette of India dated the 11th January, 1991.
- (iii) The Income-tax (Third Amendment) Rules, 1991 published in Notification No. S.O. 58(E) in Gazette of India dated the 31st January, 1991. [Placed in Library. See No. LT—2253/91]
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Central Excise (Seventh Amendment) Rules, 1990 published in Notification No. G.S.R. 771 (E) in Gazette of India dated the 11th September, 1990.
- (ii) The Central Excise (Ninth Amendment) Rules, 1990 published in Notification No. G.S.R. 793(E) in Gazette of India dated the 18th September, 1990.
- (iii) The Central Excise (Tenth Amendment) Rules, 1990 published in Notification No.

- G.S.R. 868 (E) in Gazette of India dated the 25th October, 1990.
- (iv) G.S.R. 19(E) published in Gazette of India dated the 11th January, 1991 together with an explanatory memorandum directing that the whole of the **duty of excise and special duty of excise not paid in respect of Sodium Rosinate/Alienate shall not be required to be paid during the period from the 1st March, 1986 to the 28th February, 1987.**
- (v) G.S.R. 963(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum making certain amendments to Notification No. 155/86—CE, dated the 1st March, 1986 so as to omit the redundant entry at Sl. No. 4 of the Table annexed to the notification.
- (vi) G.S.R. 964(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum making certain amendments to Notification No. 51/90—CE dated the 20th March, 1990 so as to provide that the exemption from excise duty would be available even when manufacture takes place outside the factory of production of jute fibre/manufacture.
- (vii) G.S.R. 965(E) Published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum seeking to exempt the resin bond bamboo mats having veneers in between from the excise duty.
- (viii) G.S.R. 966(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum seeking to provide exemption to Strips of Cupro-nickel and Aluminium Magnesium made from Cupro-nickel/Aluminium Magnesium rejections.
- (ix) G.S.R. 967(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum seeking to provide exemption to waste and scrap of Cupro-Nickel and Aluminium Magnesium when cleared from India Government Mint for conversion into strips on job work basis.
- (x) G.S.R. 968(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum seeking to exempt computer equipment and start-upspares of such computer equipments, when supplied to a software exporter an import licence to fulfil the export obligation from the whole of the duty of excise leviable thereon.
- (xi) G.S.R. 983(E) published in Gazette of India dated the 18th December, 1990 together with an explanatory memorandum seeking to make goods produced or manufactured by a hundred per cent export oriented undertaking or a free trade zone and allowed to be sold in India liable to excise

- duty equal to the aggregate of the duties of customs leviable on similar imported goods.
- (xii) G.S.R. 34(E) published in Gazette of India dated the 16th January, 1991 together with an explanatory memorandum seeking to prescribe specific rates of duties on tyres and tubes so as to include thereunder certain new sizes of tyres and tubes.
- (xiii) G.S.R. 34(E) published in Gazette of India dated the 16th January, 1991 together with an explanatory memorandum seeking to exempt power tiller tyres and tubes for aero tyres from excise duty in excess of 30 per cent *ad valorem*.
- (xiv) G.S.R. 35(E) published in Gazette of India dated the 16th January, 1991 together with an explanatory memorandum seeking to prescribe specific rates of duty on railway wagons so as to include therein certain new sizes of railway wagons. [Placed in Library. See No. LT—2254/91]
- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 802(E) published in Gazette of India dated the 21st September, 1990 together with an explanatory memorandum making certain amendments to the Notification No. 196/87—Cus., dated the 5th July, 1987.
- (ii) G.S.R. 803(E) published in Gazette of India dated the 21st September, 1990 together with an explanatory memorandum making certain amendments to Notification No. 256/87—Cus., dated the 2nd July, 1987.
- (iii) G.S.R. 804(E) published in Gazette of India dated the 21st September, 1990 together with an explanatory memorandum making certain amendments to Notification No. 258/87—Cus., dated the 2nd July, 1987.
- (iv) G.S.R. 805(E) published in Gazette of India dated the 21st September 1990 together with an explanatory memorandum making certain amendments to Notification No. 260/87—Cus., dated the 2nd July, 1987.
- (v) G.S.R. 806(E) published in Gazette of India dated the 21st September, 1990 together with an explanatory memorandum making certain amendments to Notification No. 262/87—Cus., dated the 2nd July, 1987.
- (vi) G.S.R. 807(E) published in Gazette of India dated the 21st September, 1990 together with an explanatory memorandum making certain amendments to Notification No. 3/88—Cus., dated the 14th January, 1988.
- (vii) G.S.R. 857(E) and G.S.R. 858(E) published in Gazette of India dated the 23rd October, 1990 together with an explanatory memorandum regarding exemption to a motor car when imported into India by an Indian repatriate from Iraq or Kuwait through the land cus-

- toms station at Attari and Amritsar from the whole of the basic, additional and auxiliary duties of customs leviable thereon.
- (viii) G.S.R. 943(E) and G.S.R. 944(E) published in Gazette of India dated the 12th December, 1990 together with an explanatory memorandum regarding exemption to goods specified in the Annexure to the notification when imported into India for the purposes of use in the manufacture of jewellery for export out of India, by or on behalf of a hundred per cent export oriented undertaking from the whole of the basic, additional and auxiliary duties of customs leviable thereon.
- (ix) G.S.R. 5(E) published in Gazette of India dated the 3rd January, 1991 together with an explanatory memorandum making certain amendments to Notification No. 203/90—Cus., dated the 21st June, 1990.
- (x) G.S.R. 971(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum seeking to prescribe concessional rate of basic duty of customs on goods specified in the table annexed to the Notification when imported from Bangladesh.⁷
- (xi) G.S.R. 973(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum extending the validity of Notification No. 291/84—Cus., dated the 28th December, 1984 without any time limit.
- (xii) G.S.R. 974(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum making certain amendments to Notification No. 91/89—Cus., dated the 1st March, 1989.
- (xiii) G.S.R. 975(E) and G.S.R. 976(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum regarding exemption to computer equipments when imported by the recognised training institutes of the Department of Electronics for training purpose from the basic customs duty in excess of 25 per cent ad valorem on and whole of the additional and auxiliary duty of customs leviable thereon.
- (xiv) G.S.R. 989(E) published in Gazette of India dated the 20th December, 1990 together with an explanatory memorandum notifying 'Konkan Railway Project' as a project for the purpose of assessment as Project Imports.
- (xv) G.S.R. 997(E) published in Gazette of India dated the 26th December, 1990 together with an explanatory memorandum extending the validity of Notification No. 514/86—Cus., dated the 31st December, 1986 and 333/88—Cus., dated the 31st December, 1988 upto

the 31st March, 1991.

- (xvi) G.S.R. 998(E) published in Gazette of India dated the 26th December, 1990 together with an explanatory memorandum extending the validity of Notification No. 355/85—Cus., dated the 6th December, 1985 without any time limit.
- (xvii) G.S.R. 1006(E) published in Gazette of India dated the 31st December, 1990 together with an explanatory memorandum extending the validity of Notification No. 348/85—Cus., dated the 5th December, 1985 upto the 31st March, 1991.
- (xviii) G.S.R. 1007(E) published in Gazette of India dated the 31st December, 1990 together with an explanatory memorandum extending the validity of Notification No. 349/85—Cus., dated the 5th December, 1985 upto the 31st March, 1991.
- (xix) G.S.R. 1008(E) published in Gazette of India dated the 31st December, 1990 together with an explanatory memorandum extending the validity of Notification No. 350/85—Cus., dated the 5th December, 1985 upto 31st March, 1991.
- (xx) G.S.R. 1(E) and G.S.R. 2(E) published in Gazette of India dated the 1st January, 1991 together with an explanatory memorandum regarding exemption to specified items of jute machinery from the basic customs duty in excess of 25 per cent *ad valorem* and whole of the additional and auxiliary

duties of customs leviable thereon.

- (xxi) G.S.R. 28(E) published in Gazette of India dated the 16th January, 1991 together with an explanatory memorandum seeking to provide that basic customs duty on knives and cutting blades will be equal to the rate of basic customs duty applicable to the machine or mechanical appliances with which such knife or the cutting blade is designed to be used.
- (xxii) G.S.R. 29(E) published in Gazette of India dated the 16th January, 1991 together with an explanatory memorandum making certain amendments to Notification No. 267/89—Cus., dated the 1st November, 1989.
- (xxiii) G.S.R. 30(E) published in Gazette of India dated the 16th January, 1991 together with an explanatory memorandum regarding exemption to enhanced Luminescence Analysers for AIDS, Hepatitis and other Analytes from whole of the basic duty of customs.
- [xxiv] G.S.R. 36(E) published in Gazette of India dated the 16th January, 1990 together with an explanatory memorandum making certain amendments to Notification No. 1/91—Cus., dated the 1st January 1991.
- [xxv] S.O. 962(E) published in Gazette of India dated the 27th December, 1990 together with an explanatory memorandum regarding revised rate of ex-

- change for conversion of certain foreign currencies into Indian or vice-versa.
- (xxvi) S.O. 56(E) published in Gazette of India dated the 31st January, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Swiss Francs into Indian currency or vice-versa.
- (xxvii) S.O. 65(E) published in Gazette of India dated the 4th February, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or vice-versa.
- (xxviii) S.O. 66(E) published in Gazette of India dated the 4th February, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or vice-versa.
- (xxix) S.O. 79(E) published in Gazette of India dated the 7th February, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Italian Lira into Indian currency or vice-versa.
- (xxx) S.O. 83(E) published in Gazette of India dated the 8th February, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Deutsche Marks, French Francs and Japanese Yen into Indian currency or vice-versa. [Place in Library. See No. LT—2255/91]
- (7) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development for the year 1989-90 along with Audited Accounts under subsection (5) of section 48 of the National Bank for Agriculture and Rural Development Act, 1981. [Placed in Library. See No. LT—2256/91]
- (8) A copy each of the following Annual Reports (Hindi and English versions):-
- (i) Report of the Ranchi Kshetriya Gramin Bank, Ranchi, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2257/91]
- (ii) Report of the Samastipur Kshetriya Gramin Bank, Samastipur, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2258/91]
- (iii) Report of the Kanpur Kshetriya Gramin Bank, Kanpur, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2259/91]
- (iv) Report of the Cachar Gramin Bank, Cachar, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2260/91]

- (v) Report of the Magadh Gramin Bank, Gaya, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2261/91]
- (vi) Report of the Prathma Bank, Moradabad, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2262/91]
- (vii) Report of the Gaur Gramin Bank, Malda, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2263/91]
- (viii) Report of the Rayalaseema Gramaena Bank, Cuddapah, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2264/91]
- (ix) Report of the Shivpuri Guna Kshetriya Gramin Bank, Shivpuri, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2265/91]
- (x) Report of the Bolangir Anchalik Gramya Bank, Bolangir, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2266/91]
- (xi) Report of the Balasore Gramya Bank, Balasore, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2267/91]
- (xii) Report of the Etawah Kshetriya Gramin Bank, Etawah, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2268/91]
- (xiii) Report of the Lakhimi Gaonlia Bank, Golaghat, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2269/91]
- (xiv) Report of the Monghyr Kshetriya Gramin Bank, Monghyr, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2270/91]
- (xv) Report of the Pandyan Grama Bank, Sattur, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2271/91]
- (xvi) Report of the Singhbhum Kshetriya Gramin Bank, Chaibasa, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—2272/91]

Gas cylinder (First Amendment) Rules, 1990, Notifications under the Companies Act, 1956 etc.

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDERSINGH): on behalf of Shri Dasai Chowdhary: I beg to lay on the Table:—

- (1) A copy of the Gas Cylinder (First Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 50(E) in Gazette of India dated the 29th January, 1991 under sub-section (8) of section 18 the Explosives Act, 1984. [Placed in Library. See No. LT—2273/91]
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
- (i) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1990 published in Notification No. G.S.R. 510(E) in Gazette of India dated the 24th May, 1990.
- (ii) The Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 1990 published in Notification No. G.S.R. 795(E) in Gazette of India dated the 18th September, 1990.
- (iii) The Companies (Particulars of Employees) Amendment Rules, 1990 published in Notification No. G.S.R. 796(E) in Gazette of India dated the 18th September, 1990.
- (iv) The Company Low Board Members (Qualifications and Experience) Amendment Rules, 1991 published in Notification No. G.S.R. 7(E) in Gazette of India dated the 4th January, 1991. [Placed in Library. See No. LT—2274/91]
- (3) A copy of the Notification No. S.O. 723 (E) (Hindi and English versions) published in Gazette of India dated the 18th September, 1990 making certain amendments in the Schedules VI and XIII to the Companies Act, 1956 under sub-section (3) of section 641 of the said Act. [Placed in Library. See No. LT—2275/91]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palghat, for the year 1989-90, along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Fluid Control Research Institute, Palghat, for the year 1989-90.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library. See No. LT—2276/91]
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding review by the Government on the working of the National Council for Cement and Building Materials for the year 1989-90.
- (7) A statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (6) above. [Placed in Library. See No. LT—2277/91]

- (8) (i) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay for the year 1989-90 together with Audit Report thereon under subsection (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the Khadi and Village Industries Commission, Bombay, for the year 1989-90.
- (9) A Statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (8) above. [Placed in Library. See No. LT—2278/91]
- (10) A copy of the Annual Report (Hindi and English versions) on the working and Administration of the Companies Act, 1956 for the year ended the 31st March, 1990 under section 638 of the said Act. [Placed in Library. See No. LT—2279/91]

Notification under the Imports and Exports (Control) Act, 1947; Coffee Act, 1942 - etc. etc.

[Translation]

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALVIYA): On behalf of Shri

Shantilal Purushottamdas Patel, I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:—
- (i) S.O. 733(E) published in Gazette of India dated the 20th September, 1990 making certain amendments in the Import Control Order No. 16/90-93 dated the 30th March, 1990.
- (ii) S.O. 734(E) published in Gazette of India dated the 20th September, 1990 rescinding the Import Trade Control Order No. 17/90-93 dated the 30th March, 1990.
- (iii) S.O. 757(E) published in Gazette of India dated the 5th October, 1990 prohibiting the Imports and Exports of all goods from Iraq and Kuwait.
- (iv) S.O. 765(E) published in Gazette of India dated the 8th October, 1990 making certain amendments in the Import Control Order No. 1/90-93 dated the 30th March, 1990.
- (v) S.O. 790(E) published in Gazette of India dated the 12th October, 1990 making certain amendments in the Import Trade Control Order No. 15/90-93 dated the 30th March, 1990.
- (vi) S.O. 832(E) published in Gazette of India dated the

- 31st October, 1990 making certain amendments in the Import Trade Control Order No. 16/90-93 dated the 30th March, 1990.
- (vii) S.O. 846(E) published in Gazette of India dated the 6th November, 1990 suspending the Import Trade Control Order No. 1/90-93 dated the 30th March, 1990 for a period of three months with effect from the 6th November, 1990.
- (viii) S.O. 847(E) published in Gazette of India dated the 6th November, 1990 suspending the Import Trade Control Order No. 3/90-93 dated the 30th March, 1990 for a period of three months with effect from the 6th November, 1990.
- (ix) S.O. 848(E) published in Gazette of India dated the 6th November, 1990 suspending the Import Trade Control Order No. 7/90-93 dated the 30th March, 1990 for a period of three months with effect from the 6th November, 1990.
- (x) S.O. 858(E) published in Gazette of India dated the 9th November, 1990 making certain amendments in the Import Control Order No. 1/90-93 dated the 30th March, 1990.
- (xi) S.O. 873(E) published in Gazette of India dated the 16th November, 1990 making certain amendments in the Import Control Order No. 1/90-93 dated the 30th March, 1990.
- (xii) S.O. 874(E) published in Gazette of India dated the 16th November, 1990 making certain amendments in the Import Control Order No. 2/90-93 dated the 30th March, 1990.
- (xiii) S.O. 904(E) published in Gazette of India dated the 23rd November, 1990 making certain amendments in the Import Control Order No. 1/90-93 dated the 30th March, 1990.
- (xiv) S.O. 935(E) published in Gazette of India dated the 6th December, 1990 making certain amendments in the import Control No. 9/90-93 dated the 30th March, 1990.
- (xv) S.O. 15(E) published in Gazette of India dated the 11th January, 1991 making certain amendments in the Import Trade Control Order No. 16/90-93 dated the 30th March, 1990.
- (xvi) S.O. 71(E) published in Gazette of India dated the 5th February, 1991 suspending the Import Trade Control Order No. 1/90-93 dated the 30th March, 1990 with effect from the 6th February to 30th June, 1991.
- (xvii) S.O. 72(E) published in Gazette of India dated the 5th February 1991 suspending the Import Trade Control Order No. 3/90-93 dated the 30th March, 1990 with effect from the 6th February to the 30th June, 1991.

- (xiii) S.O. 73(E) published in Gazette of India dated the 5th February, 1991 suspending the Import Trade Control Order No. 7/90-93 dated the 30th March, 1990 with effect from the 6th February to the 30th June, 1991. 1990. [Placed in Library. See No. LT—2280/91]
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Coffee Act, 1942:—
- (i) The Coffee Board Servants (Conduct) Amendment Rules, 1990 published in Notification No. G.S.R. 709(E) in Gazette of India dated the 16th August, 1990.
- (ii) The Coffee Board Servants (Conduct) Amendment Rules, 1991 published in Notification No. G.S.R. 60(E) in Gazette of India dated the 8th February, 1991. [Placed in Library. See No. LT—2281/91]
- (xix) S.O. 650(E) published in Gazette of India dated the 23rd August, 1990 making certain amendments in the Import Control Order No. 1/90-93 dated the 30th March, 1990.
- (xx) The Import (Control) (Six Amendment) Order, 1990 published in Notification No. S.O. 651(E) in Gazette of India dated the 23rd August, 1990.
- (xxi) S.O. 663(E) published in Gazette of India dated the 28th August, 1990 making certain amendments in the Import Control Order No. 1/90-93 dated the 30th March, 1990. (3) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Madras, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Council for Leather Exports, Madras, for the year 1989-90.
- (xxii) S.O. 664(E) published in Gazette of India dated the 28th August, 1990 making certain amendments in the Import Control Order No. 2/90-93 dated the 30th March, 1990.
- (4) A Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT—2282/91]
- (xxiii) S.O. 665(E) published in Gazette of India dated in the 28th August, 1990 making certain amendments in the Import Control Order No. 10/90-93 dated the 30th March,